

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87298 of 2017

(Arising out of Order-in-Appeal No. PK/ST-I/MUM/83/2017-18 dated 31.05.2017 passed by Commissioner (Appeals)-I, Service Tax, Mumbai.)

Texture Concepts

M-6, Sundaram Building, Sion Circle,
Sion (East), Mumbai- 400 022

.....Appellant

VERSUS

Commissioner of Service Tax-I, Mumbai

New Central Excise Building, 115,
MK Road, Churchgate, Mumbai- 400 020.

.....Respondent

Appearance:

Shri Khushboo Vora, Chartered Accountant for the Appellant

Shri Aditya Singh Parihar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86256/2025

Date of Hearing : 08.08.2025

Date of Decision : 08.08.2025

per : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Chartered Accountant for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L120420SV400075 dated 12.04.2020 Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**